

(d) if so, whether this practice is permitted under any rule or order, if so, under which rule and if not, what steps are taken to prevent such mal-practices?

THE DEPUTY MINISTER IN THE MINISTER OF RAILWAYS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) and (b): In terms of Rule 1612 of the Indian Railway Establishment Code Volume-I, when a reporting officer vacates his post on account of transfer, leave &c. and is not likely to return to the post during the year, or if he vacates his post on account of retirement, he should, before making over charge of his post to his successor, record his opinion on all gazetted railway servants who have served under him for a period of three months or more.

Instructions were, however, issued that the reporting, reviewing and accepting authorities shall not be competent to record the remarks in the Confidential Report on a Class-I Officer, after he retires from service.

In the case of non-gazetted staff instructions exist that the retiring officer may be allowed to give the report on his subordinates within a month of his retirement.

(c) and (d): There is no objection to the reports being written at the reporting officers residence; back-dating is, however, not in order. No specific orders have, however, been issued in this connection.

Housing Accommodation for Ambassadors and Diplomats

9380. **DR. VASANT KUMAR PANDIT:** Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether some Ambassadors and Diplomats of newly independent or small countries have requested the Government to help them in finding Housing accommodation for their stay in New Delhi;

(b) if so, the details thereof and the help rendered by the Indian Government to them;

(c) whether Government have a proposal to find plots or flats for foreign Ambassadors and/or Diplomats on their tenure in New Delhi or India;

(d) if so, the details thereof; and

(e) if not, whether Government propose to requisition bungalows or flats for this public purpose as an Act of hospitality?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) Yes, Sir.

(b) Several of the newly opened diplomatic missions like those of Cyprus, Kampuchea and Tunisia have either formally or informally sought our assistance in this context. We have given them appropriate advice and contacts which they have to pursue themselves.

(c) No, Sir.

(d) Does not arise.

(e) Government do not consider this feasible.

State Bank Extension Counters

9381. **SHRI R. K. MHALGI:** Will the Minister of RAILWAYS be pleased to state:

(a) whether the State Bank of India has requested the Railways to provide suitable space to open an extension counter at Delhi/New Delhi, Bombay V.T., Calcutta stations so that they can serve the travellers in a better way;

(b) if so, when and whether necessary space has been provided to them; and

(c) if not, the reasons therefor and when the same is likely to be made available?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) Yes.

(b) and (c) No accommodation could be provided at Bombay V.T. for opening of an extension counter of the State Bank of India due to non-

availability of space. Likewise, at Delhi main, accommodation to the Bank's requirement and at the location desired by State Bank of India was not available to meet their request. However, space at Howrah Railway Station has recently been jointly located by the Railway and the State Bank of India. Necessary formalities for provision of accommodation are under process of finalisation.

Bhayandar Station

9382. SHRI R. K. MHALGI: Will the Minister of RAILWAYS be pleased to state:

(a) whether the General Manager, Western Railway has received a Memorandum from the residents of Bhayandar regarding Additions, alterations and improvements required at Bhayandar Station in February, 1981;

(b) if so, the details of demands made in the said memorandum; and

(c) what action Government have taken or propose to take in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN):

(a) Yes.

(b) and (c) The demands include provision of additional facilities at the station, provision of additional staff and introduction of additional trains on the Borivli-Virar Section. These issues will be examined on merits and appropriate action will be taken accordingly.

Visit of Pak. Tourists

9383. SHRI DAULATSINHJI JADEJA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the number of Pakistani tourists other than pilgrims who visited India during the year, 1980;

(b) the number of Indian tourists who visited Pakistan other than pilgrimage during the year 1980;

(c) what is the criteria adopted for issuing tourist passports visit to Indians for visiting Pakistan; and

(d) what steps the Government of India and Pakistan have taken to boost

the tourism between India and Pakistan?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) and (b) The Visa Agreement signed between India and Pakistan in September, 1974 did not provide for tourist visas. As such no Pakistani tourists have visited India and neither have Indian tourists visited Pakistan during the year 1980.

(c) Does not arise.

(d) During her visit to India in February, 1980, Begum Viquarun Nisa Noon, Pakistan's Adviser on Tourism and Special representative of the President of Pakistan, had proposed the introduction of tourist traffic between India and Pakistan. We have welcomed the proposal and have conveyed to the Pakistan Government our willingness to send an official delegation to Islamabad to discuss and finalise the scheme. There has been no further response from the Government of Pakistan in this regard.

Vacant post of assistant advisor

9384. DR. A. U. AZMI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that the post of Assistant Advisor, Homoeopathy in the Directorate General Health Service is at present lying vacant; and

(b) if so, the manner in which it is decided to fill it up and how long it will take to appoint an incumbent to this post?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR): (a) and (b) The post of Assistant Advisor, Homoeopathy in the Ministry of Health and Family Welfare is at present lying vacant as the permanent incumbent of the post has been appointed to the post of Deputy Advisor (Homoeopathy), on ad-hoc basis. He is also Advisor (Homoeopathy). The question of filling up this post will arise only if he is appointed to the post of Deputy Advisor (Homoeopathy). The question of filling up this post will arise only if he is appointed to the post of